

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 416  
IA/6126/ND/2023, IA/5486/ND/2023 IN  
IB/284/(PB)/2021

**IN THE MATTER OF:**

Vivek Khanna & Ors.	...	Applicant
Versus		
Spaze Towers Pvt Ltd.	...	Respondent

**Under Section 7 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Naman Joshi, Mr. Guneet Sidhu, Mr. Shivam Gera, Ms. Aparajita, Mr. Radharaman, Advocates
For the Respondent	: Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya Shyam, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant and Learned Counsel for the respondent are present. It is submitted by both the Counsels that transfer application had been filed before the Hon'ble Principal Bench, was dismissed vide order dated 03.05.2024. Learned Counsel for the applicant has submitted that they have filed written submissions, however, the same is not available on e-portal of the Tribunal. Learned Counsel for the applicant is directed to take steps for curing the defects and upload the written submissions. List this matter on 10.07.2024.

Sd/-

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**